

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

O.A.NO.694/2023

News Item Titled "UN PREDICTS GROUNDWATER LEVEL IN INDIA WILL REDUCE
TO 'LOW' BY 2025" Appearing In Hindustan Times Dated 26.10.2023.

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Respondent No.1

(Central Ground Water Authority)

बिनोद कुमार डोडियाल / Vinod Kumar Dhaundiya
प्रशासक / Administrator

केन्द्रीय भूमि जल प्राधिकरण / Central Ground Water Authority
जल संसाधन, नदी विकास एवं गंगा संरक्षण
Dept of Water Resources, River Development & Ganga Rejuvenation
जल शक्ति मंत्रालय / Ministry of Jal Shakti
भारत सरकार / Government of India

FILED BY:-

Through

DELHI

DATED

22/04/2026

GIGI C. GEORGE, ADVOCATE
STANDING COUNSEL (UOI)
CH. NO. 457, LAWYERS BLOCK -1,
DELHI HIGH COURT, NEW DELHI
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

O.A.NO.694/2023

News Item Titled "UN Predicts Groundwater Level In India Will Reduce To 'Low' By 2025" Appearing In Hindustan Times Dated 26.10.2023.

REPORT ON BEHALF OF CENTRAL GROUND WATER AUTHORITY

MOST RESPECTFULLY SHOWTH:-

1. That the OA has been registered Suo-motu by the Hon'ble Tribunal on the basis of the news item published in Hindustan Times dated 26.10.2023 titled "UN predicts Groundwater level in India will reduce to low by 2025".
2. That in compliance with the directions of the Hon'ble Tribunal, the Central Ground Water Authority (CGWA) has filed reports/replies on 22.11.2023, 01.01.2025, 23.04.2025, 24.07.2025, 24.10.2025, and 29.01.2026.
3. That the matter was last listed on 30.01.2026, wherein the Hon'ble Tribunal, vide para 7 of the order, directed the CGWA to furnish a report containing specific information on each of the points sought vide order dated 28.04.2025, and to provide details regarding the constitution of State/UT Ground Water Regulatory Authorities, including timelines for constitution where pending, together with particulars of environmental compensation (EC) and penalties imposed by each State/UT Ground Water Authority.
4. That in pursuance to the directions of Hon'ble Tribunal point-wise report is as under;

(A) Specific Information in respect of each of the points as sought vide order dated 28.04.2025;

That the Hon'ble Tribunal, vide para 9 of its order dated 28.04.2025, directed CGWA to provide information on;

- i. *Details of over exploited/ground water stressed areas District Wise in each State/UT.*
- ii. *Criteria for permitting developmental activities/infrastructure facilities in such over-exploited/stressed areas and quantity that is permissible for drawal by each of such units to be located in these areas.*

- iii. *Criteria prescribed for issuing NoC/permission for such drawal in over-exploited/stressed areas along with the responsible agency in each State/UT.*
- iv. *State/UT wise details of illegally operated ground water drawal structures, action taken and environmental compensation collected till March, 2025.*
- v. *Monitoring and Enforcement Agency in each State/UT and at District Level.*
- vi. *Details of utilization of environmental compensation for establishing structures such as water recharge facilities, check dams, water purification systems, especially in contaminated/salinity-affected water areas, etc. State and district-wise."*

It is respectfully submitted that CGWA has already furnished comprehensive information on the above points vide report dated 29.01.2026, the complete tabulated data is available at **Paper Book Pages 3005–3072.**

(B) Constitution of the State Level/UT ground water regulatory authorities indicating the timelines of constitution if they have not been formed so far ;

It is respectfully submitted that in 17 States and 02 UTs, regulation of ground water continues under CGWA. These States/UTs have been consistently expedited through letters, meetings, and reminders to constitute their respective State Ground Water Authorities. Copies of such letters are annexed as **Annexure-1 (colly)**. Further, CGWA has prepared a Standard Operating Procedure (SOP) for smooth transfer of NOC applications with relevant documents to the States/UTs. CGWA guidelines dated 24.09.2020 and amendment dated 29.03.2023, together with a comparative statement, have also been circulated to facilitate framing of State/UT guidelines in conformity with CGWA guidelines. The present status of constitution of State/UT Ground Water Authorities is annexed as **Annexure-2.**

(C) Details of EC / penalties imposed by each of the State/UT Ground Water Authority;

It is respectfully submitted that details of EC/penalties imposed by each State/UT Ground Water Authority have already been furnished by CGWA vide report dated 29.01.2026 (**Paper Book Pages 3005–3022**).

5. In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to take the present report on record and pass such further orders as deemed fit and proper in the facts and circumstances of the case.

Respondent No.1
(Central Ground Water Authority)

FILED BY:-



22/04/2026
बिनोद कुमार धौंडियाल / Vinod Kumar Dhaundiyal
प्रशासक / Administrator
केन्द्रीय भूमि जल प्राधिकरण / Central Ground Water Authority
जल संसाधन, नदी विकास एवं गंगा संरक्षण
Deptt of Water Resources, River Development & Ganga Rejuvenation
जल शक्ति मंत्रालय / Ministry of Jal Shakti
भारत सरकार / Government of India

Through

DELHI

DATED

22/04/2026


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यू. पी. सिंह
U.P. SINGH

सचिव
SECRETARY

Tel : 23710305

Fax : 23731553

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सत्यमेव जयते

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
श्रम शक्ति भवन
रफी मार्ग, नई दिल्ली-110 001
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
SHRAM SHAKTI BHAWAN
RAFI MARG, NEW DELHI-110 001
<http://www.mowr.gov.in>

D.O. No. T-63012/1/2020-GW

4th January, 2020

Dear

I am writing to you to strengthen the institutional mechanism in your State to ensure sustainable management of ground water.

Ground water has been the lifeline for drinking and domestic water needs in most parts of the country. It also has the largest share (around 67%) in providing irrigation for agriculture and food production. However, the indiscriminate extraction of ground water has led to significant depletion in ground water resources in many parts of the country, which is a cause of grave concern.

The ground water resources assessment of the country, carried out jointly by Central Ground Water Board and State Ground Water organizations (as on 2017) indicates that, out of the total of 6881 assessment units (Block/ Taluks/ Mandals/ watershed/ Firkka), 1186 units (17%) have been categorized as 'Over-exploited', 313 as 'Critical', 972 as 'Semi-critical', 4310 as 'Safe' and 100 as 'Saline' in the country.

To make matters worse, unplanned sewage disposal, excessive application of chemical fertilizers, and discharge of untreated industrial effluents have contaminated the ground water resource in several parts of the country. It is the need of the hour to take adequate steps against excess extraction of groundwater and contamination to ensure long term sustainability of fresh ground water resources.

Water is a State subject. It is, therefore, essential that every State constitutes an independent, well equipped State Ground Water Department (SGWD) (wherever not constituted till date) with adequate technical and administrative support. States will also need to constitute a State Ground Water Authority (SGWA) (wherever not existing) for effective regulation of groundwater extraction.

This Ministry has recently notified the groundwater guidelines for control and regulation of groundwater extraction vide notification dated 24th September, 2020 which must be implemented immediately by the States/UTs for sustainability of this precious resource. It will not be out of place to mention here that wherever the SGWD and SGWA are existing they may be empowered with posting of adequate number of officials and may be delegated adequate financial/administrative powers for their effective functioning.

Contd...2/-

जल संरक्षण - जीवन संरक्षण
Conserve Water - Save Life

U.P. SINGH

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SECRETARY

Tel : 23710305

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3079



सत्यमेव जयते

जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
श्रम शक्ति भवन
रफी मार्ग, नई दिल्ली-110 001

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
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Contd...2/-

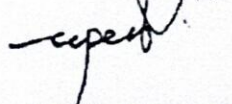
-: 2 :-

In a recent meeting of the Committee of Secretaries chaired by Cabinet Secretary, the Committee recommended that States/UTs should have their own (Ground Water) Boards and Regulations for ground water extraction in-place, within the overall ambit of the Government of India guidelines.


It is, therefore, requested that you may kindly look into the matter for urgent appropriate action. A line of confirmation in this regard with timelines shall be highly appreciated.

With best wishes.

Yours sincerely,



(U. P. Singh)



To

Chief Secretaries/Administrator (As per attached list)

68394/2023/O/o RD(CGWA)
अध्यक्ष
Sunil Kumar
Chairman



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केंद्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

D.O. No. CGWA-21/6/2023-CGWA - 123

Dated: 24.02.2023

Sub: Adopting/ following Ministry of Jal Shakti Guidelines for Ground Water regulation by State Ground Water Authority/ Department in light of Order dated 25.02.2022 passed by Hon'ble National Green Tribunal in O.A. No. 69/2020 (Sushil Bhatt vs. Moon Beverages Ltd. & Ors.) and Appeal No. 45/2018 (Devidas Khatri vs. Union of India & Ors.) – reg.

Respected Singh Ji,

In reference to the subject cited above, your kind attention is invited to the meetings held under the chairmanship of Chairman, CGWA on 27.01.2022 and 27.06.2022 via VC to review the status of regulation and control of ground water abstraction by State/ UT Ground Water Authorities, wherein States/ UTs were requested to intimate in writing the status of adoption of guidelines notified by Ministry of Jal Shakti (MoJS) and time frame by which these guidelines will be adopted by them and status of development of portal for processing of NOC applications.

2. The said Guidelines provide that "wherever States/ UTs have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail. However, in case the guidelines followed by such States/ UTs contain some more stringent provisions than CGWA guidelines, such provisions may also be given effect to by the States/ Uts Authorities in addition to those contained in the CGWA guidelines. States may be at liberty to suggest additional conditions/ criteria based on the local hydro-geological situations which shall be reviewed by CGWA/Ministry of Jal Shakti, Government of India before acceptance."
3. Hon'ble Supreme Court in *MC Mehta vs. UOI*, (1997) 11 SCC 312 vide Order dated 10.12.1996 had held that "Environment (Protection) Act, 1986 is made by Parliament under Entry 13 List I Schedule 7 read with Article 253 of the Constitution of India and shall have an over-riding effect."
4. More recently, Hon'ble National Green Tribunal, New Delhi vide Order dated 25.02.2022 in O.A. No. 69/2020 (Sushil Bhatt vs. Moon Beverages Ltd. & Ors.) and Appeal No. 45/2018 (Devidas Khatri vs. Union of India & Ors.) has held that:-

Para 105

"The steps, taken by Central Government or the Authority constituted under Section 3(3) with power to issue directions under Section 5 or to take such measures as are necessary under sub-section 2 of Section 3, are the orders in respect whereof, Section 24 sub-section 1 provides that the same shall prevail over any other enactment having any inconsistent provision. The only exception is with regard to the offences and punishment, subject to the provisions of sub-section 2 of Section 24, which provides, where any Act or omission constitutes any offence punishable under EP Act 1986 and also under any other Act, then the offender found guilty of such offence, shall be liable to be punished under the other Act and not EP Act 1986...."

Para 107

".....Hence directions issued under Section 5 or orders issued on the matters referable to Section 3(2), in our opinion, are statutory orders. We have already discussed that EP Act 1986 is referable to Entry 13 List I Schedule VII of the Constitution read with Article 253, having been enacted pursuant to the International Conference and resolutions and to give effect thereto, it shall prevail over Provincial legislation. All Provincial enactments, relating to ground water, therefore, would have to subservise the Guidelines issued by CGWA since these guidelines are referable to Section 5 read with Section 3(2) of EP Act, 1986. These guidelines are not mere executive orders but statutory orders and, in any case, having been issued in exercise of powers under EP Act, 1986, as stated above, shall prevail over Provincial enactments/legislations. To the extent, subject is covered by EP Act 1986 and the orders issued by CGWA, Provincial legislature would lack power to make law, and if made, shall sub serve...."

9
68394/2023/O/o, RD(CGWA)

Para 116
 "...Therefore, it is now established that irrespective of the legislative list contained in Schedule 7, whenever matter relates to environment is to be seen, if governed by the laws enacted on environment by Parliament, referable to entry 13 List 1 of 7th Schedule, the same shall prevail. In other words, when a subject is covered by a legislation referable to list 1 of Seventh Schedule of the Constitution, to the extent matter is covered by such Central legislation, Provincial legislature would cease to have any legislative competence to that extent, irrespective of entry in list 2. Provincial legislature can make law only on the aspects not covered by Parliamentary enactment...."

Para 117

"...Thus, we are clearly of the view that on the subject of regulation of ground water, provisions of EP Act 1986, the orders issued by Central Government under Section 3(3), and by CGWA under section 5 and/or section 3(2) of EP Act 1986 shall hold field and on this subject Provincial legislation cannot be brought in to impede, obstruct or deny or deprive CGWA, in its function for protection, perseverance and sustenance of ground water in the country...."

Para 237

"....CGWA is a Statutory Authority and has statutory powers to issue directions or take such measures as are necessary for protecting environment. These directions are referable to EP Act 1986, enacted vide Entry 13 List 1 of Constitution and therefore even Provincial legislations would have no competence to touch on this subject. Undoubtedly water is in List II Entry 17 but to the extent, the subject of ground water is part of pollution and governed by EP Act, 1986, for the reasons already discussed above, Provincial legislature would lack competence and it cannot make laws in respect of subject of water, covered by EP Act 1986 or orders, directions, rules, etc. made thereunder...."

Para 244

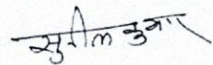
"....CGWA, while giving directions or laying down guidelines, had to take into consideration, and is under an obligation, to appreciate the mandate of Supreme Court and cannot abrogate or surrender to Provincial legislations on the ground that in some State there are Provincial legislations with regard to ground water and, therefore, Authorities under those enactments will deal with the issues relating to ground water...."

From the reading of above, it is evident that the provisions of ground water regulation and management implemented by State Ground Water Authorities has to be in consonance with MoJS Guidelines notified on 24.09.2020. Ground Water regulatory provisions of State not conforming to MoJS Guidelines may be construed by Hon'ble NGT as non-compliance of the Order of Hon'ble NGT/ Contempt of Court.

In view of the above, it is once again requested that suitable additions/ modifications may be incorporated in the respective Provincial Act/Rules in line with CGWA Guidelines dated 24.09.2020 and the status of adoption of said CGWA Guidelines may be intimated within 2 months.

With regards,

Yours sincerely



(Sunil Kumar)

To
 Sh. Anil Kumar Singh,
 Special Secretary (Env&Forest),
 Government of NCT of Delhi,
 Environment Department, 6th Level, C-Wing,
 IP Estate, Delhi Secretariat,
 Delhi-110002

Copy to: The Chief Secretary, Government of NCT of Delhi, 3rd Delhi Secretariat, IP Estate, New Delhi, Delhi 110002.

3083

Subodh Yadav
Joint Secretary (Admn., IC & GW) & CVO
Tel. No. 011-23710343.
Email: js-mowr@nic.in



भारत सरकार 10
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और
गंगा संरक्षण विभाग
श्रम शक्ति भवन
रफी मार्ग, नई दिल्ली-110001
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT AND
GANGA REJUVENTATION
SHRAM SHAKTI BHAWAN
RAFI MARG, NEW DELHI - 110001

Dated: 07.07.2022.

D.O. No.T-81011/33/2022-GWSection-MoWR

Dear Sir,

I would like to bring to your kind notice about strengthening the institutional mechanism to ensure sustainable management of ground water. The matter was earlier flagged vide this Department D.O. letter No. T-63012/1/2020-GW dated 04 January 2021.


Ground water has been the lifeline for drinking and domestic water needs in most parts of the country. However, the indiscriminate extraction of ground water has led to its significant depletion in many parts of the country, which is a cause of concern. This Department had notified 'Guidelines to control and regulate groundwater extraction in India' vide gazette notification number S.O. 3289(E) dated 24th September, 2020 which have pan-India applicability. Currently, Central Ground Water Authority (CGWA) is regulating extraction of groundwater in 20 States/UTs as per above guidelines including your state.

Water being state subject, every State/UT should constitute an independent, well equipped State Ground Water Authority (SGWA) for regulation of groundwater extraction. Also, in the CoS meeting dated 02.11.2020, the Committee had similarly recommended and further desired that States/UTs may regulate within the overall ambit of above mentioned guidelines. (CoS Record of discussion dated 03 Nov 2020 is enclosed for ready reference).

In view of the above, it is requested to kindly direct the concerned Principal Secretary/Secretary of Water resource Department/concerned Department dealing the Groundwater subject to initiate necessary steps to **constitute State Ground Water Authority** and either use the regulation guidelines dated 24 Sep 2020 or, frame guidelines for groundwater regulation in consonance with the guidelines dated 24.09.2020. Further, all necessary measures for the promotion of crop diversification/crop rotation/review of free/subsidized electricity policy (if applicable)/water pricing policy and improved water use efficiency including use of micro-irrigation techniques etc may be suitably adopted for sustainable management of groundwater.

With regards,

Yours sincerely,


(Subodh Yadav)

Dr. Rajesh Kumar, IAS
Chief Secretary
Govt of Manipur,
South Block, Old Secretariat,
Imphal-795001.

Encl.: As above.



वैबसाइट / Website : <http://jalshakti-dowr.gov.in>


Copy No. ___ of 07
MOST IMMEDIATE

F. No. F. No. 771/2/1/2020 CA.IV
भारत सरकार /Government of India
मंत्रिमण्डल सचिवालय /Cabinet Secretariat
राष्ट्रपति भवन /Rashtrapati Bhawan

New Delhi, the 3rd November, 2020


Subject: Guidelines for the regulation and control of groundwater extraction in India-reg.

Please find enclosed herewith a copy of the Record of Discussion (DoC.No. 92/2020-CA.IV) of meeting of Committee of Secretaries (CoS) held under the chairmanship of Cabinet Secretary on **Monday, 2nd November, 2020 at 04:00 p.m.** in the Committee Room, Cabinet Secretariat, Rashtrapati Bhawan, on the subject mentioned above for information and necessary action. Action taken on the recommendations of the CoS may kindly be uploaded on e-Samiksha web portal.


(Sibi Chakkravarthy M)
Deputy Secretary to the Govt. of India
Tel. 2379 2018

Secretary, D/o Water Resources, River Development & Ganga Rejuvenation
Chairman, Central Ground Water Authority

Copy also forwarded to:
Principal Secretary to the Prime Minister
Principal Adviser to the Prime Minister


(Sibi Chakkravarthy M)
Deputy Secretary to the Govt. of India

Internal Circulation
CS/Secy(C)/AS(RS)/JS(PA)/JS(AT)/DS(SCM)

CABINET SECRETARIAT
RASHTRAPATI BHAWAN

12

RECORD OF DISCUSSION

Doc. No. 92/ 2020-CA. IV

Copy No.....of 07

Venue: Committee Room, Cabinet Secretariat, Rashtrapati Bhawan

Date of meeting: Monday, the 2nd November, 2020

Time of Meeting: 04:00 P:M

Subject: - Guidelines for the regulation and control of groundwater extraction in India-reg.

Reference: - PPT received from D/o Water Resources, River Development & Ganga Rejuvenation on 2nd November, 2020 via email.

A meeting of the Committee of Secretaries (COS) was held under the chairmanship of Cabinet Secretary, at 04.00 PM on 2nd November, 2020 in the Committee room, Cabinet Secretariat, Rashtrapati Bhawan on the afore-mentioned subject. The participants attended the meeting via video conference.

2. The list of participants is enclosed in *Annexure -I*.
3. Secretary, DoWR informed that the Guidelines to Regulate and Control Ground Water Extraction were notified on 24th September 2020. Joint Secretary, DoWR made a brief presentation on the subject. He highlighted that (i) CGWA grants NOC for GW abstraction in 22 States & 02 UTs. In the remaining States and UTs the States/UTs have their own regulations and State Level boards for the same. Secretary, DoWR informed that in the recently notified Guidelines, a provision had been made that if the rules/guidelines of State Governments/UTs, is stricter than that of GoI, then that would prevail (ii) He also informed that the industries would be provided with provisional certification till Dec 2020. (iii) Cases up to 100 KLD would be dealt by the Regional Directors which would cover 80% of the total applications, thus ensuring speedy disposal of the cases. Furthermore, the progress of applications received so far was highlighted by Joint Secretary. He apprised the Committee that out of total 16180 applications, 5184 had been disposed of and 3197 were referred back for more comments/corrections. Secretary, DoWR mentioned that all attempts are being made to expedite the clearances and hand-hold industries so that greater compliance could be achieved.
4. After detailed deliberations, the committee recommended the following:
 - (i) DoWR may continue to engage with States/UTS to have their own Boards and Regulations for ground water extraction in-place, within the overall ambit of the GoI guidelines.
 - (ii) DoWR may follow up with its regional offices to ensure speedy disposal of the pending applications and those referred back for additional inputs. Regional offices be sensitized on the need to handhold the industries about compliances and aid the process pro-actively.
5. The meeting ended with vote of thanks to all the participants

Annexure-IList of Participants:

Shri Rajiv Gauba, Cabinet Secretary
Shri V.P. Joy, Secretary (C), Cabinet Secretariat
Shri Pankaj Agrawal, Joint Secretary, Cabinet Secretariat
Ms. Anuradha Thakur, Joint Secretary, Cabinet Secretariat
Shri Sibi Chakkravarthy M, Deputy Secretary, Cabinet Secretariat

Participated through Video Conference:

Shri U.P. Singh, Secretary, D/o Water Resources, RD & GR
Shri Sunil Kumar, Member, Central Ground Water Authority
Mrs. Debashri Mukherjee, Additional Secretary, D/o Water Resources, RD & GR
Shri Naval Kishor Ram, Deputy Secretary, PMO

3087



Subodh Yadav
Joint Secretary (Admn., IC & GW) & CVO
Tel. No. 011-23710343.
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भारत सरकार 14
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और
गंगा संरक्षण विभाग
श्रम शक्ति भवन
रफी मार्ग, नई दिल्ली-110001
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT AND
GANGA REJUVENTATION
SHRAM SHAKTI BHAWAN
RAFI MARG, NEW DELHI - 110001

Dated: 07.07.2022.

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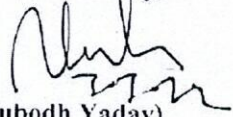
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Water being state subject, every State/UT should constitute an independent, well equipped State Ground Water Authority (SGWA) for regulation of groundwater extraction. Also, in the CoS meeting dated 02.11.2020, the Committee had similarly recommended and further desired that States/UTs may regulate within the overall ambit of above mentioned guidelines. (CoS Record of discussion dated 03 Nov 2020 is enclosed for ready reference).

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With regards,

Yours sincerely,


(Subodh Yadav)

Dr. S.S. Sandhu, IAS
Chief Secretary
Govt. of Uttarakhand
4 Subhash Road, Uttarakhand Secretariat
Dehradun – 248001.

Encl.: As above.



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File No. T-81011/3362022-GW Section/GW Section Computer No. 274571

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F. No. F. No. 771/2/1/2020 CA.IV
भारत सरकार /Government of India
मंत्रिमण्डल सचिवालय /Cabinet Secretariat
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(Sibi Chakkravarthy M)
Deputy Secretary to the Govt. of India
Tel. 2379 2018

Secretary, Dro Water Resources, River Development & Ganga Rejuvenation
Chairman, Central Ground Water Authority

Copy also forwarded to:
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Principal Adviser to the Prime Minister

(Sibi Chakkravarthy M)
Deputy Secretary to the Govt. of India

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CABINET SECRETARIAT
RASHTRAPATI BHAWAN

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RECORD OF DISCUSSION

Doc. No. 92/ 2020-CA. IV

Copy No.....of 07

Venue: Committee Room, Cabinet Secretariat, Rashtrapati Bhawan

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5. The meeting ended with vote of thanks to all the participants

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Shri Pankaj Agrawal, Joint Secretary, Cabinet Secretariat
Ms. Anuradha Thakur, Joint Secretary, Cabinet Secretariat
Shri Sibi Chakkravarthy M, Deputy Secretary, Cabinet Secretariat

Participated through Video Conference:

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Shri Sunil Kumar, Member, Central Ground Water Authority
Mrs. Debashri Mukherjee, Additional Secretary, D/o Water Resources, RD & GR
Shri Naval Kishor Ram, Deputy Secretary, PMO

3091

Subodh Yadav
Joint Secretary (Admn., IC & GW) & CVO
Tel. No. 011-23710343.
Email: js-mowr@nic.in



D.O. No.T-81011/33/2022-GWSection-MoWR

Dear Sir,

I would like to bring to your kind notice about strengthening the institutional mechanism to ensure sustainable management of ground water. The matter was earlier flagged vide this Department D.O. letter No. T-63012/1/2020-GW dated 04 January 2021.

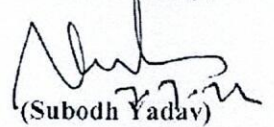
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With regards,

Yours sincerely,


(Subodh Yadav)

Ms. R. V. Suchiang, IAS
Chief Secretary
Govt. of Meghalaya
Main Secretariat Building Rilang Building,
Room No. 321
Meghalaya Secretariat,
Shillong – 793001.

Encl.: As above.



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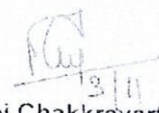
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(Sibi Chakkravarthy M)
Deputy Secretary to the Govt. of India
Tel. 2379 2018

Secretary, Dro Water Resources, River Development & Ganga Rejuvenation
Chairman, Central Ground Water Authority

Copy also forwarded to:
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(Sibi Chakkravarthy M)
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CABINET SECRETARIAT
RASHTRAPATI BHAWAN

RECORD OF DISCUSSION

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Shri Naval Kishor Ram, Deputy Secretary, PMO

3095

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Subodh Yadav
Joint Secretary (Admn., IC & GW) & CVO
Tel. No. 011-23710343.
Email: js-mowr@nic.in



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और
गंगा संरक्षण विभाग
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GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT AND
GANGA REJUVENATION
SHRAM SHAKTI BHAWAN
RAFI MARG, NEW DELHI - 110001

Dated: 07.07.2022.

D.O. No.T-81011/33/2022-GWSection-MoWR

Dear Ma'am,

I would like to bring to your kind notice about strengthening the institutional mechanism to ensure sustainable management of ground water. The matter was earlier flagged vide this Department D.O. letter No. T-63012/1/2020-GW dated 04 January 2021.

Ground water has been the lifeline for drinking and domestic water needs in most parts of the country. However, the indiscriminate extraction of ground water has led to its significant depletion in many parts of the country, which is a cause of concern. This Department had notified 'Guidelines to control and regulate groundwater extraction in India' vide gazette notification number S.O. 3289(E) dated 24th September, 2020 which have pan-India applicability. Currently, Central Ground Water Authority (CGWA) is regulating extraction of groundwater in 20 States/UTs as per above guidelines including your state.

Water being state subject, every State/UT should constitute an independent, well equipped State Ground Water Authority (SGWA) for regulation of groundwater extraction. Also, in the CoS meeting dated 02.11.2020, the Committee had similarly recommended and further desired that States/UTs may regulate within the overall ambit of above mentioned guidelines. (CoS Record of discussion dated 03 Nov 2020 is enclosed for ready reference).

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With regards,

Yours sincerely,

(Subodh Yadav)

Ms. Usha Sharma, IAS
Chief Secretary
Govt. of Rajasthan
Secretariat, C Scheme, Ashok Nagar,
Jaipur, Rajasthan 302005.

Encl.: As above.

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MOST IMMEDIATE

F. No. F. No. 771/2/1/2020 CA.IV
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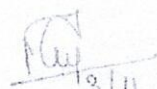
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(Sibi Chakkravarthy M)
Deputy Secretary to the Govt. of India
Tel. 2379 2018

Secretary, D/o Water Resources, River Development & Ganga Rejuvenation
Chairman, Central Ground Water Authority

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CABINET SECRETARIAT
RASHTRAPATI BHAWAN

RECORD OF DISCUSSION

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Venue: Committee Room, Cabinet Secretariat, Rashtrapati Bhawan

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3099



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Joint Secretary (Admn., IC & GW) & CVO
Tel. No. 011-23710343.
Email: js-mowr@nic.in

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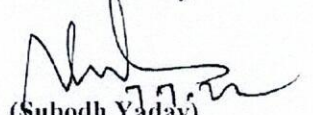
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Yours sincerely,


(Subodh Yadav)

Sh Pankaj Kumar, IAS
Chief Secretary
Govt. of Gujarat
1st Block, 5th Floor Sachivalaya,
Gandhinagar - 382010.

Encl.: As above.



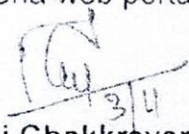
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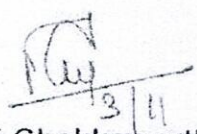
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Shri Naval Kishor Ram, Deputy Secretary, PMO

3103



Subodh Yadav
Joint Secretary (Admn., IC & GW) & CVO
Tel. No. 011-23710343.
Email: js-mowr@nic.in

D.O. No.T-81011/33/2022-GWSection-MoWR

Dear Sir,

I would like to bring to your kind notice about strengthening the institutional mechanism to ensure sustainable management of ground water. The matter was earlier flagged vide this Department D.O. letter No. T-63012/1/2020-GW dated 04 January 2021.

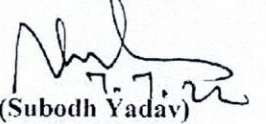
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Water being state subject, every State/UT should constitute an independent, well equipped State Ground Water Authority (SGWA) for regulation of groundwater extraction. Also, in the CoS meeting dated 02.11.2020, the Committee had similarly recommended and further desired that States/UTs may regulate within the overall ambit of above mentioned guidelines. (CoS Record of discussion dated 03 Nov 2020 is enclosed for ready reference).

In view of the above, it is requested to kindly direct the concerned Principal Secretary/Secretary of Water resource Department/concerned Department dealing the Groundwater subject to initiate necessary steps to **constitute State Ground Water Authority** and either use the regulation guidelines dated 24 Sep 2020 or, frame guidelines for groundwater regulation in consonance with the guidelines dated 24.09.2020. Further, all necessary measures for the promotion of crop diversification/crop rotation/review of free/subsidized electricity policy (if applicable)/water pricing policy and improved water use efficiency including use of micro-irrigation techniques etc may be suitably adopted for sustainable management of groundwater.

With regards,

Yours sincerely,


(Subodh Yadav)

Shri Amir Subhani, IAS
Chief Secretary
Government of Bihar,
Main Secretariat,
Patna – 800015.

Encl.: As above.



वैबसाइट / Website : <http://jalshakti-dowr.gov.in>

भारत सरकार

30

जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और
गंगा संरक्षण विभाग
श्रम शक्ति भवन

रफी मार्ग, नई दिल्ली-110001
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT AND
GANGA REJUVENATION
SHRAM SHAKTI BHAWAN
RAFI MARG, NEW DELHI - 110001

Dated: 07.07.2022.

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SECRET

Copy No. _____ of 07
MOST IMMEDIATE

F. No. F. No. 771/2/1/2020 CA.IV
भारत सरकार /Government of India
मंत्रिमण्डल सचिवालय /Cabinet Secretariat
राष्ट्रपति भवन /Rashtrapati Bhawan

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(Sibi Chakkravarthy M)
Deputy Secretary to the Govt. of India
Tel. 2379 2018

Secretary, D/o Water Resources, River Development & Ganga Rejuvenation
Chairman, Central Ground Water Authority

Copy also forwarded to:
Principal Secretary to the Prime Minister
Principal Adviser to the Prime Minister

(Sibi Chakkravarthy M)
Deputy Secretary to the Govt. of India

Internal Circulation
CS/Secy(C)/AS(RS)/JS(PA)/JS(AT)/DS(SCM)

CABINET SECRETARIAT
RASHTRAPATI BHAWAN

RECORD OF DISCUSSION

Doc. No. 92/ 2020-CA. IV

Copy No.....of 07

Venue: Committee Room, Cabinet Secretariat, Rashtrapati Bhawan

Date of meeting: Monday, the 2nd November, 2020

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Participated through Video Conference:

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Shri Sunil Kumar, Member, Central Ground Water Authority
Mrs. Debashri Mukherjee, Additional Secretary, D/o Water Resources, RD & GR
Shri Naval Kishor Ram, Deputy Secretary, PMO

3107



सत्यमेव जयते

आजादी का
अमृत महोत्सव

Subodh Yadav
Joint Secretary (Admn., IC & GW) & CVO
Tel. No. 011-23710343.
Email: js-mowr@nic.in

भारत सरकार 34
जल शक्ति मंत्रालय
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MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT AND
GANGA REJUVENATION
SHRAM SHAKTI BHAWAN
RAFI MARG, NEW DELHI - 110001

Dated: 07.07.2022.

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Ground water has been the lifeline for drinking and domestic water needs in most parts of the country. However, the indiscriminate extraction of ground water has led to its significant depletion in many parts of the country, which is a cause of concern. This Department had notified 'Guidelines to control and regulate groundwater extraction in India' vide gazette notification number S.O. 3289(E) dated 24th September, 2020 which have pan-India applicability. Currently, Central Ground Water Authority (CGWA) is regulating extraction of groundwater in 20 States/UTs as per above guidelines including your state.

Water being state subject, every State/UT should constitute an independent, well equipped State Ground Water Authority (SGWA) for regulation of groundwater extraction. Also, in the CoS meeting dated 02.11.2020, the Committee had similarly recommended and further desired that States/UTs may regulate within the overall ambit of above mentioned guidelines. (CoS Record of discussion dated 03 Nov 2020 is enclosed for ready reference).

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With regards,

Yours sincerely,

(Subodh Yadav)

Shri Amitabh Jain, IAS
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Govt. of Chhattisgarh,
Mahanadi Bhawan,
Mantralaya Naya
Raipur - 492002.

Encl.: As above.

जल शक्ति

अभियान

संयम जल, बेहतर कल


वैबसाइट / Website : <http://jalshakti-dowr.gov.in>

F. No. F. No. 771/2/1/2020 CA,IV
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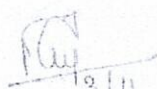
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Deputy Secretary to the Govt. of India
Tel. 2379 2018

Secretary, D/o Water Resources, River Development & Ganga Rejuvenation
Chairman, Central Ground Water Authority

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CABINET SECRETARIAT
RASHTRAPATI BHAWAN

RECORD OF DISCUSSION

Doc. No. 92/ 2020-CA. IV

Copy No.....of 07

Venue: Committee Room, Cabinet Secretariat, Rashtrapati Bhawan

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Subodh Yadav
Joint Secretary (Admn., IC & GW) & CVO
Tel. No. 011-23710343.
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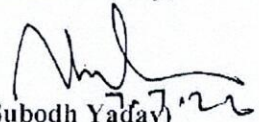
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With regards,

Yours sincerely,


(Subodh Yadav)

Sh Dharmendra Sharma IAS
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Govt. of Arunachal Pradesh Civil Secretariat,
Itanagar - 791111.

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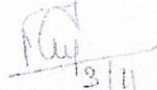


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MOST IMMEDIATEF. No. F. No. 771/2/1/2020 CA.IV
भारत सरकार /Government of India
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Chairman, Central Ground Water Authority**Copy also forwarded to:**
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(Sibi Chakkravarthy M)
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CABINET SECRETARIAT
RASHTRAPATI BHAWAN

RECORD OF DISCUSSION

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भारत सरकार 42
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Shri Iqbal Singh Bains, IAS
Chief Secretary
Govt. of Madhya Pradesh,
Mantralaya,
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Encl.: As above.



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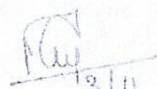
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4. After detailed deliberations, the committee recommended the following:

- (i) DoWR may continue to engage with States/UTS to have their own Boards and Regulations for ground water extraction in-place, within the overall ambit of the GoI guidelines.
- (ii) DoWR may follow up with its regional offices to ensure speedy disposal of the pending applications and those referred back for additional inputs. Regional offices be sensitized on the need to handhold the industries about compliances and aid the process pro-actively

5. The meeting ended with vote of thanks to all the participants

Annexure-IList of Participants:

Shri Rajiv Gauba, Cabinet Secretary
Shri V P. Joy, Secretary (C), Cabinet Secretariat
Shri Pankaj Agrawal, Joint Secretary, Cabinet Secretariat
Ms. Anuradha Thakur, Joint Secretary, Cabinet Secretariat
Shri Sibi Chakkravarthy M, Deputy Secretary, Cabinet Secretariat

Participated through Video Conference:

Shri U.P. Singh, Secretary, D/o Water Resources, RD & GR
Shri Sunil Kumar, Member, Central Ground Water Authority
Mrs. Debashri Mukherjee, Additional Secretary, D/o Water Resources, RD & GR
Shri Naval Kishor Ram, Deputy Secretary, PMO

3119



Subodh Yadav
Joint Secretary (Admn., IC & GW) & CVO
Tel. No. 011-23710343.
Email: js-mowr@nic.in

भारत सरकार 46
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और
गंगा संरक्षण विभाग
श्रम शक्ति भवन
रफी मार्ग, नई दिल्ली-110001
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT AND
GANGA REJUVENATION
SHRAM SHAKTI BHAWAN
RAFI MARG, NEW DELHI - 110001

D.O. No.T-81011/33/2022-GWSection-MoWR

Dated: 07.07.2022.

Dear Sir,

I would like to bring to your kind notice about strengthening the institutional mechanism to ensure sustainable management of ground water. The matter was earlier flagged vide this Department D.O. letter No. T-63012/1/2020-GW dated 04 January 2021.

Ground water has been the lifeline for drinking and domestic water needs in most parts of the country. However, the indiscriminate extraction of ground water has led to its significant depletion in many parts of the country, which is a cause of concern. This Department had notified 'Guidelines to control and regulate groundwater extraction in India' vide gazette notification number S.O. 3289(E) dated 24th September, 2020 which have pan-India applicability. Currently, Central Ground Water Authority (CGWA) is regulating extraction of groundwater in 20 States/UTs as per above guidelines including your state.

Water being state subject, every State/UT should constitute an independent, well equipped State Ground Water Authority (SGWA) for regulation of groundwater extraction. Also, in the CoS meeting dated 02.11.2020, the Committee had similarly recommended and further desired that States/UTs may regulate within the overall ambit of above mentioned guidelines. (CoS Record of discussion dated 03 Nov 2020 is enclosed for ready reference).

In view of the above, it is requested to kindly direct the concerned Principal Secretary/Secretary of Water resource Department/concerned Department dealing the Groundwater subject to initiate necessary steps to **constitute State Ground Water Authority** and either use the regulation guidelines dated 24 Sep 2020 or, frame guidelines for groundwater regulation in consonance with the guidelines dated 24.09.2020. Further, all necessary measures for the promotion of crop diversification/crop rotation/review of free/subsidized electricity policy (if applicable)/water pricing policy and improved water use efficiency including use of micro-irrigation techniques etc may be suitably adopted for sustainable management of groundwater.

With regards,

Yours sincerely,

(Subodh Yadav)

Shri J. Alam, IAS
Chief Secretary
Govt. of Nagaland
Civil Secretariat,
Kohima- 797004.

Encl.: As above.



वेबसाइट / Website : <http://jalshakti-dowr.gov.in>

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3120
SECRET

878965722220/GW Section


Copy No. ___ of 07
MOST IMMEDIATE

F. No. F. No. 771/2/1/2020-CA.IV
भारत सरकार /Government of India
मंत्रिमण्डल सचिवालय /Cabinet Secretariat
राष्ट्रपति भवन /Rashtrapati Bhawan

New Delhi, the 3rd November, 2020


Subject: Guidelines for the regulation and control of groundwater extraction in India-reg.

Please find enclosed herewith a copy of the Record of Discussion (DoC.No. 92/2020-CA.IV) of meeting of Committee of Secretaries (CoS) held under the chairmanship of Cabinet Secretary on **Monday, 2nd November, 2020 at 04:00 p.m.** in the Committee Room, Cabinet Secretariat, Rashtrapati Bhawan, on the subject mentioned above for information and necessary action. Action taken on the recommendations of the CoS may kindly be uploaded on e-Samiksha web portal.


(Sibi Chakkravarthy M)
Deputy Secretary to the Govt. of India
Tel. 2379 2018

Secretary, D/o Water Resources, River Development & Ganga Rejuvenation
Chairman, Central Ground Water Authority

Copy also forwarded to:
Principal Secretary to the Prime Minister
Principal Adviser to the Prime Minister


(Sibi Chakkravarthy M)
Deputy Secretary to the Govt. of India

Internal Circulation
CS/Secy(C)/AS(RS)/JS(PA)/JS(AT)/DS(SCM)

CABINET SECRETARIAT
 RASHTRAPATI BHAWAN

RECORD OF DISCUSSION

Doc. No. 92/ 2020-CA. IV

Copy No.....of 07

Venue: Committee Room, Cabinet Secretariat, Rashtrapati Bhawan

Date of meeting: Monday, the 2nd November, 2020

Time of Meeting: 04:00 P:M

Subject: - Guidelines for the regulation and control of groundwater extraction in India-reg.

Reference: - PPT received from D/o Water Resources, River Development & Ganga Rejuvenation on 2nd November, 2020 via email.

A meeting of the Committee of Secretaries (COS) was held under the chairmanship of Cabinet Secretary, at 04.00 PM on 2nd November, 2020 in the Committee room, Cabinet Secretariat, Rashtrapati Bhawan on the afore-mentioned subject. The participants attended the meeting via video conference.

2. The list of participants is enclosed in *Annexure -I*.
3. Secretary, DoWR informed that the Guidelines to Regulate and Control Ground Water Extraction were notified on 24th September 2020. Joint Secretary, DoWR made a brief presentation on the subject. He highlighted that (i) CGWA grants NOC for GW abstraction in 22 States & 02 UTs. In the remaining States and UTs the States/UTs have their own regulations and State Level boards for the same. Secretary, DoWR informed that in the recently notified Guidelines, a provision had been made that if the rules/guidelines of State Governments/UTs, is stricter than that of Govt, then that would prevail (ii) He also informed that the industries would be provided with provisional certification till Dec 2020. (iii) Cases up to 100 KLD would be dealt by the Regional Directors which would cover 80% of the total applications, thus ensuring speedy disposal of the cases. Furthermore, the progress of applications received so far was highlighted by Joint Secretary. He apprised the Committee that out of total 16180 applications, 5184 had been disposed of and 3197 were referred back for more comments/corrections. Secretary, DoWR mentioned that all attempts are being made to expedite the clearances and hand-hold industries so that greater compliance could be achieved.
4. After detailed deliberations, the committee recommended the following:
 - (i) DoWR may continue to engage with States/UTS to have their own Boards and Regulations for ground water extraction in-place, within the overall ambit of the Govt guidelines.
 - (ii) DoWR may follow up with its regional offices to ensure speedy disposal of the pending applications and those referred back for additional inputs. Regional offices be sensitized on the need to handhold the industries about compliances and aid the process pro-actively
5. The meeting ended with vote of thanks to all the participants

Annexure-IList of Participants:

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Shri Pankaj Agrawal, Joint Secretary, Cabinet Secretariat
Ms. Anuradha Thakur, Joint Secretary, Cabinet Secretariat
Shri Sibi Chakkravarthy M, Deputy Secretary, Cabinet Secretariat

Participated through Video Conference:

Shri U.P. Singh, Secretary, D/o Water Resources, RD & GR
Shri Sunil Kumar, Member, Central Ground Water Authority
Mrs. Debashri Mukherjee, Additional Secretary, D/o Water Resources, RD & GR
Shri Naval Kishor Ram, Deputy Secretary, PMO

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सत्यमेव जयते

आज़ादी का
अमृत महोत्सव

Subodh Yadav
Joint Secretary (Admn., IC & GW) & CVO
Tel. No. 011-23710343.
Email: js-mowr@nic.in

D.O. No.T-81011/33/2022-GWSection-MoWR

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भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और
गंगा संरक्षण विभाग
श्रम शक्ति भवन

रफी मार्ग, नई दिल्ली-110001
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT AND
GANGA REJUVENATION
SHRAM SHAKTI BHAWAN
RAFI MARG, NEW DELHI - 110001

Dated: 07.07.2022.

Dear Sir,

I would like to bring to your kind notice about strengthening the institutional mechanism to ensure sustainable management of ground water. The matter was earlier flagged vide this Department D.O. letter No. T-63012/1/2020-GW dated 04 January 2021.

Ground water has been the lifeline for drinking and domestic water needs in most parts of the country. However, the indiscriminate extraction of ground water has led to its significant depletion in many parts of the country, which is a cause of concern. This Department had notified 'Guidelines to control and regulate groundwater extraction in India' vide gazette notification number S.O. 3289(E) dated 24th September, 2020 which have pan-India applicability. Currently, Central Ground Water Authority (CGWA) is regulating extraction of groundwater in 20 States/UTs as per above guidelines including your state.

Water being state subject, every State/UT should constitute an independent, well equipped State Ground Water Authority (SGWA) for regulation of groundwater extraction. Also, in the CoS meeting dated 02.11.2020, the Committee had similarly recommended and further desired that States/UTs may regulate within the overall ambit of above mentioned guidelines. (CoS Record of discussion dated 03 Nov 2020 is enclosed for ready reference).

In view of the above, it is requested to kindly direct the concerned Principal Secretary/Secretary of Water resource Department/concerned Department dealing the Groundwater subject to initiate necessary steps to **constitute State Ground Water Authority** and either use the regulation guidelines dated 24 Sep 2020 or, frame guidelines for groundwater regulation in consonance with the guidelines dated 24.09.2020. Further, all necessary measures for the promotion of crop diversification/crop rotation/review of free/subsidized electricity policy (if applicable)/water pricing policy and improved water use efficiency including use of micro-irrigation techniques etc may be suitably adopted for sustainable management of groundwater.

With regards,

Yours sincerely,

(Subodh Yadav)

Shri Jishnu Barua, IAS
Chief Secretary
Govt. of Assam,
Block- C, 3rd Floor,
Assam Sachivalaya
Dispur - 781006, Guwahati.

Encl.: As above.



जल शक्ति
अभियान
संचय जल, बेझर कल

वेबसाइट / Website : <http://jalshakti-dowr.gov.in>

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Copy No. _____ of 07
MOST IMMEDIATE

F. No. F. No. 771/2/1/2020 CA.IV
भारत सरकार /Government of India
मंत्रिमण्डल सचिवालय /Cabinet Secretariat
राष्ट्रपति भवन /Rashtrapati Bhawan

New Delhi, the 3rd November, 2020

Subject: Guidelines for the regulation and control of groundwater extraction in India-reg.

Please find enclosed herewith a copy of the Record of Discussion (DoC.No. 927/2020-CA.IV) of meeting of Committee of Secretaries (CoS) held under the chairmanship of Cabinet Secretary on **Monday, 2nd November, 2020 at 04:00 p.m.** in the Committee Room, Cabinet Secretariat, Rashtrapati Bhawan, on the subject mentioned above for information and necessary action. Action taken on the recommendations of the CoS may kindly be uploaded on e-Samiksha web portal.

(Sibi Chakkravarthy M)
Deputy Secretary to the Govt. of India
Tel. 2379 2018

Secretary, D/o Water Resources, River Development & Ganga Rejuvenation
Chairman, Central Ground Water Authority

Copy also forwarded to:
Principal Secretary to the Prime Minister
Principal Adviser to the Prime Minister

(Sibi Chakkravarthy M)
Deputy Secretary to the Govt. of India

Internal Circulation
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CABINET SECRETARIAT
RASHTRAPATI BHAWAN

RECORD OF DISCUSSION

Doc. No. 92/ 2020-CA. IV

Copy No.....of 07

Venue: Committee Room, Cabinet Secretariat, Rashtrapati Bhawan

Date of meeting: Monday, the 2nd November, 2020

Time of Meeting: 04:00 P:M

Subject: - Guidelines for the regulation and control of groundwater extraction in India-reg.

Reference: - PPT received from D/o Water Resources, River Development & Ganga Rejuvenation on 2nd November, 2020 via email.

A meeting of the Committee of Secretaries (COS) was held under the chairmanship of Cabinet Secretary, at 04.00 PM on 2nd November, 2020 in the Committee room, Cabinet Secretariat, Rashtrapati Bhawan on the afore-mentioned subject. The participants attended the meeting via video conference.

2. The list of participants is enclosed in *Annexure -I*.
3. Secretary, DoWR informed that the Guidelines to Regulate and Control Ground Water Extraction were notified on 24th September 2020. Joint Secretary, DoWR made a brief presentation on the subject. He highlighted that (i) CGWA grants NOC for GW abstraction in 22 States & 02 UTs. In the remaining States and UTs the States/UTs have their own regulations and State Level boards for the same. Secretary, DoWR informed that in the recently notified Guidelines, a provision had been made that if the rules/guidelines of State Governments/UTs, is stricter than that of Govt, then that would prevail (ii) He also informed that the industries would be provided with provisional certification till Dec 2020. (iii) Cases up to 100 KLD would be dealt by the Regional Directors which would cover 80% of the total applications, thus ensuring speedy disposal of the cases. Furthermore, the progress of applications received so far was highlighted by Joint Secretary. He apprised the Committee that out of total 16180 applications, 5184 had been disposed of and 3197 were referred back for more comments/corrections. Secretary, DoWR mentioned that all attempts are being made to expedite the clearances and hand-hold industries so that greater compliance could be achieved.
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Shri Sibi Chakkravarthy M, Deputy Secretary, Cabinet Secretariat

Participated through Video Conference:

Shri U.P. Singh, Secretary, D/o Water Resources, RD & GR
Shri Sunil Kumar, Member, Central Ground Water Authority
Mrs. Debashri Mukherjee, Additional Secretary, D/o Water Resources, RD & GR
Shri Naval Kishor Ram, Deputy Secretary, PMO

Subodh Yadav
Joint Secretary (Admn., IC & GW) & CVO
Tel. No. 011-23710343.
Email: js-mowr@nic.in



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और
गंगा संरक्षण विभाग
श्रम शक्ति भवन
रफी मार्ग, नई दिल्ली-110001
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT AND
GANGA REJUVENATION
SHRAM SHAKTI BHAWAN
RAFI MARG, NEW DELHI - 110001
Dated: 07.07.2022.

D.O. No.T-81011/33/2022-GWSection-MoWR

Dear Sir,

I would like to bring to your kind notice about strengthening the institutional mechanism to ensure sustainable management of ground water. The matter was earlier flagged vide this Department D.O. letter No. T-63012/1/2020-GW dated 04 January 2021.


Ground water has been the lifeline for drinking and domestic water needs in most parts of the country. However, the indiscriminate extraction of ground water has led to its significant depletion in many parts of the country, which is a cause of concern. This Department had notified 'Guidelines to control and regulate groundwater extraction in India' vide gazette notification number S.O. 3289(E) dated 24th September, 2020 which have pan-India applicability. Currently, Central Ground Water Authority (CGWA) is regulating extraction of groundwater in 20 States/UTs as per above guidelines including your state.

Water being state subject, every State/UT should constitute an independent, well equipped State Ground Water Authority (SGWA) for regulation of groundwater extraction. Also, in the CoS meeting dated 02.11.2020, the Committee had similarly recommended and further desired that States/UTs may regulate within the overall ambit of above mentioned guidelines. (CoS Record of discussion dated 03 Nov 2020 is enclosed for ready reference).

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With regards,

Yours sincerely,


(Subodh Yadav)

Sh Jitendra Narain, IAS
Chief Secretary
Andaman and Nicobar Island Administration,
Secretariat,
Port Blair – 744101.

Encl.: As above.



वेबसाइट / Website : <http://jalshakti-dowr.gov.in>

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Copy No. ____ of 07
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F. No. F. No. 771/2/1/2020-CA.IV
भारत सरकार /Government of India
मंत्रिमण्डल सचिवालय /Cabinet Secretariat
राष्ट्रपति भवन /Rashtrapati Bhawan

New Delhi, the 3rd November, 2020

Subject: Guidelines for the regulation and control of groundwater extraction in India-reg.

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(Sibi Chakkravarthy M)
Deputy Secretary to the Govt. of India
Tel. 2379 2018

Secretary, D/o Water Resources, River Development & Ganga Rejuvenation
Chairman, Central Ground Water Authority

Copy also forwarded to:
Principal Secretary to the Prime Minister
Principal Adviser to the Prime Minister

(Sibi Chakkravarthy M)
Deputy Secretary to the Govt. of India

Internal Circulation
CS/Secy(C)/AS(RS)/JS(PA)/JS(AT)/DS(SCM)

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Shri V.P. Joy, Secretary (C), Cabinet Secretariat
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Ms. Anuradha Thakur, Joint Secretary, Cabinet Secretariat
Shri Sibi Chakkravarthy M, Deputy Secretary, Cabinet Secretariat

Participated through Video Conference:

Shri U.P. Singh, Secretary, D/o Water Resources, RD & GR
Shri Sunil Kumar, Member, Central Ground Water Authority
Mrs. Debashri Mukherjee, Additional Secretary, D/o Water Resources, RD & GR
Shri Naval Kishor Ram, Deputy Secretary, PMO

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Subodh Yadav
Joint Secretary (Admn., IC & GW) & CVO
Tel. No. 011-23710343.
Email: js-mowr@nic.in



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और
गंगा संरक्षण विभाग
श्रम शक्ति भवन
रफी मार्ग, नई दिल्ली-110001
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT AND
GANGA REJUVENATION
SHRAM SHAKTI BHAWAN
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Dated: 07.07.2022.

D.O. No.T-81011/33/2022-GWSection-MoWR

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With regards,

Yours sincerely,


(Subodh Yadav)

Shri Kumar Alok, IAS
Chief Secretary
Govt of Tripura
New Secretariat Complex Secretariat,
Agartala 799010 Tripura.

Encl.: As above.



वेबसाइट / Website : <http://jalshakti-dowr.gov.in>

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SECRET

Copy No. ___ of 07
MOST IMMEDIATE

F. No. F. No. 771/2/1/2020-CA.IV
 भारत सरकार /Government of India
 मंत्रिमण्डल सचिवालय /Cabinet Secretariat
 राष्ट्रपति भवन /Rashtrapati Bhawan

New Delhi, the 3rd November, 2020

Subject: Guidelines for the regulation and control of groundwater extraction in India-reg.

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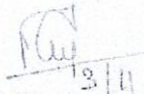


(Sibi Chakkravarthy M)
 Deputy Secretary to the Govt. of India
 Tel. 2379 2018

Secretary, D/o Water Resources, River Development & Ganga Rejuvenation
 Chairman, Central Ground Water Authority

Copy also forwarded to:

Principal Secretary to the Prime Minister
 Principal Adviser to the Prime Minister



(Sibi Chakkravarthy M)
 Deputy Secretary to the Govt. of India

Internal Circulation

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CABINET SECRETARIAT
RASHTRAPATI BHAWAN

RECORD OF DISCUSSION

Doc. No. 92/ 2020-CA. IV

Copy No.....of 07

Venue: Committee Room, Cabinet Secretariat, Rashtrapati Bhawan

Date of meeting: Monday, the 2nd November, 2020

Time of Meeting: 04:00 P:M

Subject: - Guidelines for the regulation and control of groundwater extraction in India-reg.

Reference: - PPT received from D/o Water Resources, River Development & Ganga Rejuvenation on 2nd November, 2020 via email.

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5. The meeting ended with vote of thanks to all the participants

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File No. T-81011/362022-GW Section MOWR-MOWR-Computer No. 274571)

87856572222/GW Section

SECRET

Annexure-I

List of Participants:

Shri Rajiv Gauba, Cabinet Secretary
Shri V.P. Joy, Secretary (C), Cabinet Secretariat
Shri Pankaj Agrawal, Joint Secretary, Cabinet Secretariat
Ms. Anuradha Thakur, Joint Secretary, Cabinet Secretariat
Shri Sibi Chakkravarthy M, Deputy Secretary, Cabinet Secretariat

Participated through Video Conference:

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Shri Sunil Kumar, Member, Central Ground Water Authority
Mrs. Debashri Mukherjee, Additional Secretary, D/o Water Resources, RD & GR
Shri Naval Kishor Ram, Deputy Secretary, PMO

3135



Subodh Yadav
Joint Secretary (Admn., IC & GW) & CVO
Tel. No. 011-23710343.
Email: js-mowr@nic.in

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और
गंगा संरक्षण विभाग
श्रम शक्ति भवन
रफी मार्ग, नई दिल्ली-110001
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT AND
GANGA REJUVENTATION
SHRAM SHAKTI BHAWAN
RAFI MARG, NEW DELHI - 110001
Dated: 07.07.2022.

D.O. No.T-81011/33/2022-GWSection-MoWR

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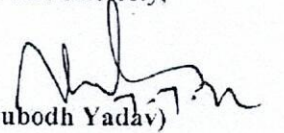
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Water being state subject, every State/UT should constitute an independent, well equipped State Ground Water Authority (SGWA) for regulation of groundwater extraction. Also, in the CoS meeting dated 02.11.2020, the Committee had similarly recommended and further desired that States/UTs may regulate within the overall ambit of above mentioned guidelines. (CoS Record of discussion dated 03 Nov 2020 is enclosed for ready reference).

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With regards,

Yours sincerely,


(Subodh Yadav)

Sh Manu Kumar Srivastava, IAS
Chief Secretary
Govt. of Maharashtra
CS Office Main Building, Mantralaya,
6th Floor, Madame Cama Road,
Mumbai - 400032.

Encl.: As above.



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Copy No. _____ of 07
MOST IMMEDIATE

F. No. F. No. 771/2/1/2020 CA.IV
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 मंत्रिमण्डल सचिवालय /Cabinet Secretariat
 राष्ट्रपति भवन /Rashtrapati Bhawan

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(Sibi Chakkravarthy M)
 Deputy Secretary to the Govt. of India
 Tel. 2379 2018

Secretary, D/o Water Resources, River Development & Ganga Rejuvenation
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 Principal Adviser to the Prime Minister

(Sibi Chakkravarthy M)
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Internal Circulation
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CABINET SECRETARIAT
RASHTRAPATI BHAWAN

RECORD OF DISCUSSION

Doc. No. 92/ 2020-CA. IV

Copy No.....of 07

Venue: Committee Room, Cabinet Secretariat, Rashtrapati Bhawan

Date of meeting: Monday, the 2nd November, 2020

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Subodh Yadav
Joint Secretary (Admn., IC & GW) & CVO
Tel. No. 011-23710343.
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SHRAM SHAKTI BHAWAN
RAFI MARG, NEW DELHI - 110001
Dated: 07.07.2022.

D.O. No.T-81011/33/2022-GWSection-MoWR

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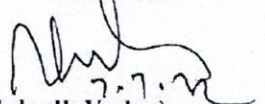
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With regards,

Yours sincerely,


(Subodh Yadav)

Shri. Praful Patel
Administrator,
UT of Daman & Diu,
Secretariat, Moti, Silvassa.

Encl.: As above.



वेबसाइट / Website : <http://jalshakti-dowr.gov.in>

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Copy No. ___ of 07
MOST IMMEDIATE

F. No. F. No. 771/2/1/2020 CA.IV
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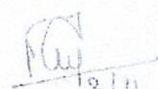
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 (Sibi Chakkravarthy M)
 Deputy Secretary to the Govt. of India
 Tel. 2379 2018

Secretary, D/o Water Resources, River Development & Ganga Rejuvenation
 Chairman, Central Ground Water Authority

Copy also forwarded to:
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CABINET SECRETARIAT
RASHTRAPATI BHAWAN

RECORD OF DISCUSSION

Doc. No. 92/ 2020-CA. IV

Copy No.....of 07

Venue: Committee Room, Cabinet Secretariat, Rashtrapati Bhawan

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Tel. No. 011-23710343.
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With regards,

Yours sincerely,

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Sh. S.C. Gupta, IAS
Chief Secretary
Govt. of Sikkim
New Secretariat,
Gangtok - 737101.

Encl.: As above.



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Copy No. ___ of 07
MOST IMMEDIATE

F. No. F. No. 771/2/1/2020-CA.IV
भारत सरकार /Government of India
मंत्रिमण्डल सचिवालय /Cabinet Secretariat
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Tel. 2379 2018

Secretary, D/o Water Resources, River Development & Ganga Rejuvenation
Chairman, Central Ground Water Authority

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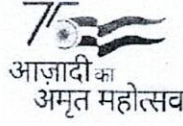
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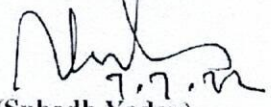
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3148
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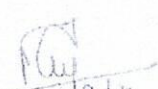
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CABINET SECRETARIAT
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RECORD OF DISCUSSION

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भारत सरकार 78
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Dear Sir,

I would like to bring to your kind notice about strengthening the institutional mechanism to ensure sustainable management of ground water. The matter was earlier flagged vide this Department D.O. letter No. T-63012/1/2020-GW dated 04 January 2021.


Ground water has been the lifeline for drinking and domestic water needs in most parts of the country. However, the indiscriminate extraction of ground water has led to its significant depletion in many parts of the country, which is a cause of concern. This Department had notified 'Guidelines to control and regulate groundwater extraction in India' vide gazette notification number S.O. 3289(E) dated 24th September, 2020 which have pan-India applicability. Currently, Central Ground Water Authority (CGWA) is regulating extraction of groundwater in 20 States/UTs as per above guidelines including your state.

Water being state subject, every State/UT should constitute an independent, well equipped State Ground Water Authority (SGWA) for regulation of groundwater extraction. Also, in the CoS meeting dated 02.11.2020, the Committee had similarly recommended and further desired that States/UTs may regulate within the overall ambit of above mentioned guidelines. (CoS Record of discussion dated 03 Nov 2020 is enclosed for ready reference).

In view of the above, it is requested to kindly direct the concerned Principal Secretary/Secretary of Water resource Department/concerned Department dealing the Groundwater subject to initiate necessary steps to **constitute State Ground Water Authority** and either use the regulation guidelines dated 24 Sep 2020 or, frame guidelines for groundwater regulation in consonance with the guidelines dated 24.09.2020. Further, all necessary measures for the promotion of crop diversification/crop rotation/review of free/subsidized electricity policy (if applicable)/water pricing policy and improved water use efficiency including use of micro-irrigation techniques etc may be suitably adopted for sustainable management of groundwater.

With regards,

Yours sincerely,



(Subodh Yadav)

Shri Sukhdeo Singh, IAS
Chief Secretary
Govt. of Jharkhand
1st Floor, Project Building, Dhurwa,
Ranchi- 834004.

Encl.: As above.



वैबसाइट / Website : <http://jalshakti-dowr.gov.in>

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Copy No. ___ of 07
MOST IMMEDIATE

F. No. F. No. 771/2/1/2020 CA.IV
 भारत सरकार /Government of India
 मंत्रिमण्डल सचिवालय /Cabinet Secretariat
 राष्ट्रपति भवन /Rashtrapati Bhawan

New Delhi, the 3rd November, 2020

Subject: Guidelines for the regulation and control of groundwater extraction in India-reg.

Please find enclosed herewith a copy of the Record of Discussion (DoC.No. 92/2020-CA.IV) of meeting of Committee of Secretaries (CoS) held under the chairmanship of Cabinet Secretary on **Monday, 2nd November, 2020 at 04:00 p.m.** in the Committee Room, Cabinet Secretariat, Rashtrapati Bhawan, on the subject mentioned above for information and necessary action. Action taken on the recommendations of the CoS may kindly be uploaded on e-Samiksha web portal.

(Sibi Chakkravarthy M)
 Deputy Secretary to the Govt. of India
 Tel. 2379 2018

Secretary, D/o Water Resources, River Development & Ganga Rejuvenation
 Chairman, Central Ground Water Authority

Copy also forwarded to:
 Principal Secretary to the Prime Minister
 Principal Adviser to the Prime Minister

(Sibi Chakkravarthy M)
 Deputy Secretary to the Govt. of India

Internal Circulation
 CS/Secy(C)/AS(RS)/JS(PA)/JS(AT)/DS(SCM)

CABINET SECRETARIAT
RASHTRAPATI BHAWAN

RECORD OF DISCUSSION

Doc. No. 92/ 2020-CA. IV

Copy No.....of 07

Venue: Committee Room, Cabinet Secretariat, Rashtrapati Bhawan

Date of meeting: Monday, the 2nd November, 2020

Time of Meeting: 04:00 P:M

Subject: - Guidelines for the regulation and control of groundwater extraction in India-reg.

Reference: - PPT received from D/o Water Resources, River Development & Ganga Rejuvenation on 2nd November, 2020 via email.

A meeting of the Committee of Secretaries (COS) was held under the chairmanship of Cabinet Secretary, at 04.00 PM on 2nd November, 2020 in the Committee room, Cabinet Secretariat, Rashtrapati Bhawan on the afore-mentioned subject. The participants attended the meeting via video conference.

2. The list of participants is enclosed in *Annexure -I*.
3. Secretary, DoWR informed that the Guidelines to Regulate and Control Ground Water Extraction were notified on 24th September 2020. Joint Secretary, DoWR made a brief presentation on the subject. He highlighted that (i) CGWA grants NOC for GW abstraction in 22 States & 02 UTs. In the remaining States and UTs the States/UTs have their own regulations and State Level boards for the same. Secretary, DoWR informed that in the recently notified Guidelines, a provision had been made that if the rules/guidelines of State Governments/UTs, is stricter than that of Govt, then that would prevail (ii) He also informed that the industries would be provided with provisional certification till Dec 2020. (iii) Cases up to 100 KLD would be dealt by the Regional Directors which would cover 80% of the total applications, thus ensuring speedy disposal of the cases. Furthermore, the progress of applications received so far was highlighted by Joint Secretary. He apprised the Committee that out of total 16180 applications, 5184 had been disposed of and 3197 were referred back for more comments/corrections. Secretary, DoWR mentioned that all attempts are being made to expedite the clearances and hand-hold industries so that greater compliance could be achieved.
4. After detailed deliberations, the committee recommended the following:
 - (i) DoWR may continue to engage with States/UTS to have their own Boards and Regulations for ground water extraction in-place, within the overall ambit of the Govt guidelines.
 - (ii) DoWR may follow up with its regional offices to ensure speedy disposal of the pending applications and those referred back for additional inputs. Regional offices be sensitized on the need to handhold the industries about compliances and aid the process pro-actively.
5. The meeting ended with vote of thanks to all the participants

Annexure-IList of Participants:

Shri Rajiv Gauba, Cabinet Secretary
Shri V.P. Joy, Secretary (C), Cabinet Secretariat
Shri Pankaj Agrawal, Joint Secretary, Cabinet Secretariat
Ms. Anuradha Thakur, Joint Secretary, Cabinet Secretariat
Shri Sibi Chakkravarthy M, Deputy Secretary, Cabinet Secretariat

Participated through Video Conference:

Shri U.P. Singh, Secretary, D/o Water Resources, RD & GR
Shri Sunil Kumar, Member, Central Ground Water Authority
Mrs. Debashri Mukherjee, Additional Secretary, D/o Water Resources, RD & GR
Shri Naval Kishor Ram, Deputy Secretary, PMO

3155

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Subodh Yadav
Joint Secretary (Admn., IC & GW) & CVO
Tel. No. 011-23710343.
Email: js-mowr@nic.in



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और
गंगा संरक्षण विभाग
श्रम शक्ति भवन
रफी मार्ग, नई दिल्ली-110001
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT AND
GANGA REJUVENATION
SHRAM SHAKTI BHAWAN
RAFI MARG, NEW DELHI - 110001
Dated: 07.07.2022.

D.O. No.T-81011/33/2022-GWSection-MoWR

Dear Sir,

I would like to bring to your kind notice about strengthening the institutional mechanism to ensure sustainable management of ground water. The matter was earlier flagged vide this Department D.O. letter No. T-63012/1/2020-GW dated 04 January 2021.

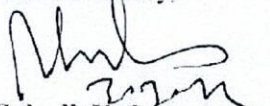
Ground water has been the lifeline for drinking and domestic water needs in most parts of the country. However, the indiscriminate extraction of ground water has led to its significant depletion in many parts of the country, which is a cause of concern. This Department had notified 'Guidelines to control and regulate groundwater extraction in India' vide gazette notification number S.O. 3289(E) dated 24th September, 2020 which have pan-India applicability. Currently, Central Ground Water Authority (CGWA) is regulating extraction of groundwater in 20 States/UTs as per above guidelines including your state.

Water being state subject, every State/UT should constitute an independent, well equipped State Ground Water Authority (SGWA) for regulation of groundwater extraction. Also, in the CoS meeting dated 02.11.2020, the Committee had similarly recommended and further desired that States/UTs may regulate within the overall ambit of above mentioned guidelines. (CoS Record of discussion dated 03 Nov 2020 is enclosed for ready reference).

In view of the above, it is requested to kindly direct the concerned Principal Secretary/Secretary of Water resource Department/concerned Department dealing the Groundwater subject to initiate necessary steps to **constitute State Ground Water Authority** and either use the regulation guidelines dated 24 Sep 2020 or, frame guidelines for groundwater regulation in consonance with the guidelines dated 24.09.2020. Further, all necessary measures for the promotion of crop diversification/crop rotation/review of free/subsidized electricity policy (if applicable)/water pricing policy and improved water use efficiency including use of micro-irrigation techniques etc may be suitably adopted for sustainable management of groundwater.

With regards,

Yours sincerely,


(Subodh Yadav)

Shri Umang Narula, IAS
Adviser to the Lieutenant Governor,
UT Secretariat
Leh-Ladakh.

Encl.: As above.



वेबसाइट /Website : <http://jalshakti-dowr.gov.in>

CABINET SECRETARIAT
RASHTRAPATI BHAWAN

RECORD OF DISCUSSION

Doc. No. 92/ 2020-CA. IV

Copy No.....of 07

Venue: Committee Room, Cabinet Secretariat, Rashtrapati Bhawan

Date of meeting: Monday, the 2nd November, 2020

Time of Meeting: 04:00 P:M

Subject: - Guidelines for the regulation and control of groundwater extraction in India-reg.

Reference: - PPT received from D/o Water Resources, River Development & Ganga Rejuvenation on 2nd November, 2020 via email.

A meeting of the Committee of Secretaries (COS) was held under the chairmanship of Cabinet Secretary, at 04.00 PM on 2nd November, 2020 in the Committee room, Cabinet Secretariat, Rashtrapati Bhawan on the afore-mentioned subject. The participants attended the meeting via video conference.

2. The list of participants is enclosed in *Annexure -I*.
3. Secretary, DoWR informed that the Guidelines to Regulate and Control Ground Water Extraction were notified on 24th September 2020. Joint Secretary, DoWR made a brief presentation on the subject. He highlighted that (i) CGWA grants NOC for GW abstraction in 22 States & 02 UTs. In the remaining States and UTs the States/UTs have their own regulations and State Level boards for the same. Secretary, DoWR informed that in the recently notified Guidelines, a provision had been made that if the rules/guidelines of State Governments/UTs, is stricter than that of Govt, then that would prevail (ii) He also informed that the industries would be provided with provisional certification till Dec 2020. (iii) Cases up to 100 KLD would be dealt by the Regional Directors which would cover 80% of the total applications, thus ensuring speedy disposal of the cases. Furthermore, the progress of applications received so far was highlighted by Joint Secretary. He apprised the Committee that out of total 16180 applications, 5184 had been disposed of and 3197 were referred back for more comments/corrections. Secretary, DoWR mentioned that all attempts are being made to expedite the clearances and hand-hold industries so that greater compliance could be achieved.
4. After detailed deliberations, the committee recommended the following:
 - (i) DoWR may continue to engage with States/UTS to have their own Boards and Regulations for ground water extraction in-place, within the overall ambit of the Govt guidelines.
 - (ii) DoWR may follow up with its regional offices to ensure speedy disposal of the pending applications and those referred back for additional inputs. Regional offices be sensitized on the need to handhold the industries about compliances and aid the process pro-actively.
5. The meeting ended with vote of thanks to all the participants

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Shri Rajiv Gauba, Cabinet Secretary
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Participated through Video Conference:

Shri U.P. Singh, Secretary, D/o Water Resources, RD & GR
Shri Sunil Kumar, Member, Central Ground Water Authority
Mrs. Debashri Mukherjee, Additional Secretary, D/o Water Resources, RD & GR
Shri Naval Kishor Ram, Deputy Secretary, PMO

(By-Email)

No. T-81011/33/2022-GW Section-MoWR
भारत सरकार
Government of India
जल शक्ति मंत्रालय
Ministry of Jal Shakti
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
D/o WR, River Development & Ganga Rejuvenation
(भूजल अनुभाग / Ground Water Section)

Shram Shakti Bhawan, Rafi Marg
New Delhi, Dated: 06/02/2023

To,

The Chief Secretaries/Administrators of the States/UTs (as per the list attached).

Subject:- Creation of State Ground Water Authority (SGWA) – reg.

Ref: DO letter of even No. dated 07.07.2022 from JS(A,IC & GW), DoWR,RD&GR, MoJS.

Sir/Madam,

I am directed to refer to DO letter of even no. dated 07.07.2022 sent from this Ministry vide which it was requested to strengthen the institutional mechanism to ensure the sustainable management of ground water in your State/UT by initiating the necessary steps to constitute State Ground Water Authority (SGWA) for the regulation of groundwater extractions.

2. This Department had also notified "Guidelines to Control and Regulate Groundwater Extraction in India" vide gazette notification number S.O. 3289(E) dated 24.09.2020 which have pan-India applicability. Central Ground Water Authority (CGWA) is currently regulating extraction of groundwater in 19 States/UTs as per these guidelines including your State/UT. However, Water being State subject each State should constitute their own State Ground Water Authority for effective regulation of groundwater in their jurisdiction.

3. In view of the above, current status/progress in respect of constitution of State Ground Water Authority (SGWA) along-with the likely date of constitution may please be intimated to this Ministry at the earliest.


(Ashish Kumar)

Director

Ph: 011-23716747

Email: gwdesk-mowr@nic.in

Copy to:

- i. PPS to Secretary, DoWR, RD & GR
- ii. PPS to Special Secretary, DoWR, RD & GR
- iii. PPS to JS(A,GW & IC), DoWR,RD & GR

The List of the States/UTs where regulation is done by CGWA.

1	Andaman and Nicobar Islands
2	Arunachal Pradesh
3	Assam
4	Gujarat
5	Jharkhand
6	Ladakh
7	Madhya Pradesh
8	Manipur
9	Meghalaya
10	Mizoram
11	Nagaland
12	Rajasthan
13	Sikkim
14	Tripura
15	Uttarakhand
16	Bihar
17	Maharashtra
18	Dadar and Nagar Haveli and Daman and Diu
19	Odisha

I/83018/2023

Minutes of the meeting held under the Chairmanship of Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 05.04.2023 with State Ground Water Authorities/ Principal Secretaries of Departments dealing with Ground Water in States

A meeting was held under the chairmanship of the **Secretary, DoWR, RD & GR, Ministry of Jal Shakti** in hybrid mode on **05.04.2023** to discuss status of implementation of MoJS guidelines for ground water regulation and functioning of rainwater harvesting systems in the States. Representatives from all the States, except Arunachal Pradesh and DD & DNH attended the meeting. List of the participants is annexed.

2. At the outset, the Joint Secretary (A, IC & GW) welcomed all the participants and presented a brief introduction about the context of the meeting, citing C&AG observations in its report on 'Ground Water Management and Regulation' and Hon'ble NGT directives on functioning of Rain Water Harvesting structures in the country.
3. Member, CGWA made presentation on salient provisions of MoJS guidelines and amendment thereof and present status of syncing of State guidelines with MoJS guidelines along with NOC pendency status of SGWAs. Present status of constitution of State Ground Water Authorities was also presented. Action Taken on Hon'ble NGT directives regarding RWH systems was informed.
4. The Secretary, DoWR, RD & GR stressed on the crucial role of groundwater in the country and set out following specific points on which the Principal Secretaries/ Secretaries/ representative of States were asked to provide their view/ present status in their respective States.
 - i. Present status/ plan for constitution of State Ground Water Authority in those states where the same has not been constituted as water being State subject the regulation needs to be done by the States themselves, preferably.
 - ii. Present status of syncing of State guidelines with MoJS guidelines. The SGWAs were also requested to take note of recent amendments in guidelines and align their guidelines accordingly.
 - iii. Status of pendency of NOC applications, urging them to reduce the pendency.
 - iv. Status/plan of action on Bulk Water Suppliers/ Packaged Drinking Water units extracting ground water illegally.
 - v. Status of action on 253 units identified by CAG in 18 States.
 - vi. Status of providing inputs on State-specific observations by CAG in its report.
 - vii. Present status of RWH rules in the State and status of action taken on advisory issued by MoJS for prevention of contamination of groundwater/ mixing of sewage water due to deficiency in RWH design. States may take a note of the problems highlighted.
5. The Secretary, DoWR also urged all the States to regularly carry out random inspection of RWH structures before onset of rains for keeping them functional. Any deficiency having potential of causing contamination may be appropriately addressed for improvement.

Interaction with States

1/83018/2023

pendency is being reflected. States of Delhi, J&K, Haryana, Himachal Pradesh, Karnataka, Kerala, Uttar Pradesh, Puducherry and West Bengal have online system of NOC. **Ladakh** State informed that they have asked all the projects proponents to apply and would like to adopt NOCAP system of CGWA.

D. Action on Advisory issued by MoJS for Prevention of Contamination of Ground Water from RWH Structures

In compliance to Hon'ble NGT directives, MoJS issued advisory regarding prevention of contamination of groundwater from RWH systems to all State Chief Secretaries on 31.03.2023. Central Ground Water Authority forwarded the advisory to concerned ACS/ Principal Secretaries/ Secretaries of all the States on 31.03.2023. The advisory was also forwarded to all Regional Directors of CGWB for follow-up.

The Regional Directors informed that they have forwarded the advisory to concerned State departments and are following it up.

Almost all State Representatives informed that RWH is mandatory in their respective States. The provision for mandatory RWH is inherent where GW Acts/ Guidelines are proposed. Since, UT of **Ladakh** is rainfall deficient, the administration is planning to implement ice harvesting techniques in association with NIH, Roorkee.

The **Secretary, DoWR** stressed on the need of Rain Water Harvesting system and correct any deficiency/ fault observed before onset of Monsoon.

E. State-specific Inputs on CAG Report on Ground Water Management and Regulation

Inputs State-specific paras in CAG Report 9 of 2021, especially Paras 2.10 (Institutional Framework for Ground Water Management in States/ UTs); 2.11.1 (Human Resource Constraints); 2.11.2 (Infrastructure Constraints); 3.9 (Submission of Quarterly Progress by CGWA) and 3.11 (Registration of Drilling Rigs and Borewells); and some other paras pertaining to particular States of the report including illegal extraction by certain industries etc were sought from the States. E-mails were sent from CGWB, CHQ to all Regions in September, 2022, with the request to seek comments from States. Inputs have been received from Delhi, Haryana, Karnataka, Rajasthan and Telangana. Representative from Andhra Pradesh informed that it had already provided the inputs. It was requested to forward the same again. RDs were advised to forward the e-mail again to States for seeking inputs.

F. Status of 253 Units identified by CAG (having CTO from Pollution Control Boards and no GW NOC)

There were **166** such units in 11 CGWA-regulated States/UTs and 87 in 7 States, where State is regulating GW. Out of 166 units in CGWA-regulated States/ UTs, 26 units located in 9 States (Arunachal Pradesh, Bihar, Chhattisgarh, Gujarat, Jharkhand, Madhya Pradesh, Odisha, Rajasthan and Tripura) are yet to take NOC from CGWA. Concerned Regional Directors informed that Regions had issued show-cause notices to these units and have also written to respective DMs for

I/83018/2023

initiating action like sealing of borewell. Regarding 87 units, as per information available with CGWA, 56 units have not yet applied for NOC to respective States. Delhi Government has already sealed borewells. All defaulting units have been issued show-cause notice.

G. Illegal Extraction of Groundwater

Representatives from some of the States where ground water is being regulated by themselves informed the following.

Andhra Pradesh, Delhi: Instructions have been issued to concerned departments to identify projects operating without valid NOC; **Chandigarh:** After notification of guidelines, notice will be issued to all projects to apply for renewal; **Haryana:** Notices issued to 169 Packaged Drinking Water Units. Enforcement being done through Pollution Control Board; **J&K:** Power has been delegated to Chief Engineers to initiate action on defaulting projects; **Karnataka:** Around 2,500 notices have been issued to projects to obtain NOC. Awareness is being generated among industries in this regard; **Kerala:** Provision of penalty is there, however, they will incorporate EC provisions in their guidelines; **Lakshadweep:** There is no industry/ commercial activity in the island; **Punjab:** Rules have come to force since 01.02.2023. All projects have been directed to obtain NOC with grace period as per quantum of withdrawal.

In CGWA-regulated States, on getting to know about units operating without valid NOC, show cause notices are issued to the units marking a copy to respective DM/ DC.

The Secretary, DoWR requested all the States to take adequate measures to address the issue of groundwater withdrawal without permission and initiate suitable action against defaulting units as per extant guidelines.

H. Concluding Remarks by Secretary, DoWR

The Secretary, DoWR thanked all the States for their participation in the meeting and response to agenda items. He urged those States where presently CGWA is regulating groundwater, to expedite enactment of GW Act/ framing guidelines in sync with MoJS guidelines and take over the regulation of groundwater. The States where groundwater is being regulated by States themselves were requested to align State guidelines with MoJS guidelines, also taking into consideration the recent amendments. States where online system for NOC is not existing were requested to bring NOC processing online. He stressed the need for inspection of RWH systems and rectification of any defect/ deficiency before the onset of monsoon in order to prevent contamination of ground water. He also impressed upon clearing of NOC pendency. It was once again requested to provide inputs on state-specific paras in CAG Report (9 of 2021). Regional Directors of CGWB were advised to forward the earlier e-mail to States again. **It was desired that such meetings may be held once in three months.**

The meeting ended with vote of thanks.

Annex

In chair: Shri Pankaj Kumar, Secretary, DoWR, RD&GR, MoJS

DoWR, MoJS

1. Shri Subodh Yadav, JS (A, IC & GW)
2. Shri Ashish Kumar, Director, DoWR, RD & GR
3. Shri Madhukar Singh, Sc-C & TS to JS (A, IC & GW)

CGWA, New Delhi

4. Shri Sunil Kumar, Chairman, CGWA
5. Shri A K Agrawal, Member, CGWA
6. Dr. Bhushan R Lamsoge, Sc E & HoO
7. Shri A K Patre, Sc E
8. Dr. Vikas Ranjan, Sc D

CGWB Regions

9. Regional Directors/ HoO, CGWB Regions or their representatives

A & N Islands (Online)

10. Er. Arun Kumar, Executive Engineer & Director, ANSWSM

Andhra Pradesh (Online)

11. Shri B.Janardhan Reddy, Joint Commissioner, PR&RD Department
12. Shri M.John Satya Raju, Director, GW&WA Department
13. Shri Srinivas Nalluri, Joint Director, GW&WA Department

Assam (Online)

14. Shri Pabritra Ram Khaund, IAS (Secretary, Irrigation Deptt)
15. Shri Arup Kumar Sharma (Deputy Secretary, Irrigation Deptt)
16. Shri Gopal Chetri (Under Secretary, Irrigation Deptt)

Bihar

17. Shri Ravi Manubhai Parmar, IAS ,Additional Chief Secretary, Minor Water Resources Department

Chandigarh (Online)**Chhattisgarh (Online)**

18. Shri Anbalagan Ponnusamy(IAS), Secretary, WRD

Delhi**Goa**

19. Shri Subhash Chandra (IAS), Secretary, WRD

20. Shri P. B. Badami, CE, WRD

Gujarat

21. Shri K. B. Rabadiya, Special Secretary (WR), Narmada Water Resources, Water Supply & Kalpsar department
22. Shri R. M. Patel, Managing Director, GWRDC, Gandhinagar

Haryana

23. Dr. Satbir Singh Kadian, EIC, LCU, I&WRD
24. Shri Pankaj Mahala, Hydrologist, GWC, I&WRD and Sh. A.K. Bhatia Consultant, HWRA
25. Shri A K Bhatia, Consultant, HWRA

Himachal Pradesh (Online)

26. Er. Vijay Kumar Dhatwalia, Chief Engineer (D&M)
27. Er. Hemant Tanwar, Superintending Engineer, (P&I) II, JSV, H.P.

Jammu & Kashmir (Online)

28. Shri Shaleen Kabr (IAS), Principal Secretary, Jal Shakti Department

Jharkhand

29. Shri Rajesh Kumar Tigga, Engineer-in-Chief, WRD

Karnataka (Online)

30. Shri Jayanna, Dy. Director, GWD
31. Smt. Jagadeeshwari, Sr. Geologist, GWD
32. Shri H.M. Nagaraj, Sr. Geologist, GWD

Kerala (Hybrid)

33. Shri Ashok Kumar Singh IAS, Secretary, Water Resources
34. Shri A.G.Gopakumar Superintending Hydrogeologist, Kerala GWD (Online)

Ladakh (Online)

35. Shri Ajeet Kumar Sahoo IAS, Commissioner Secretary, Department of PHE, and Irrigation & Flood Control Administration

Lakshadweep (Online)

36. Shri Shashank Mani Tripathi IAS, Secretary (Works) in charge
37. Shri C.N.Shajahan, Superintending Engineer, PWD

Madhya Pradesh (Online)

38. Shri S.N.Mishra, Addiotanl Chief Secretary, WRD

Maharashtra (Online)

39. Dr. V. Pakhmode, Additional Director, GSDA

Manipur (Online)

40. Shri C Arthur Worchuiyo, IAS (Commissioner (MI))
41. Shri H. Brajendra Singh (Chief Engineer, MI)
42. Shri RK Dipankar Salam (Suptdg Engg, MI)

Meghalaya (Online)

43. Smt Juncy Lyngdoh, Superintending Engineer, WRD

Mizoram (Online)

44. Shri C . Lalremsiama, Secretary, PHED
45. Shri F. Liantluanga, Engineer-in-chief, PHED

Nagaland (Online)

46. Shri K. Libanthung Lotha (IAS), Commissioner and Secretary, Geology and Mining

Odisha (Online)

47. Er Chandra Sekhar Padhi, E-i-C, WR

Puducherry (Online)

48. Shri. L. Kumar (IAS), Secretary(Agriculture)

Punjab

49. Sh. Suraj Bhan Singh, Chief Engineer, GWD

Rajasthan (Online)

50. Sh. Suraj Bhan Singh, Chief Engineer, GWD

Sikkim (Online)

51. Er. B. S. Nirola, Chief Engineer, Water Resources & River Development

Tamil Nadu (Online)

52. Shri R. Kannan, Addl. Secretary (WRD), Govt. of Tamil Nadu

Telangana (Online)

53. Shri N. Shankar, Additional Secretary, I & CAD & Director (FAC), GWD
54. Shri Seshu Kumar, Joint Commissioner, Rural Development.

Tripura (Online)

55. Shri Biswajit Saha, EE, PWD(WR)

Uttar Pradesh (Online)

56. Shri V K Upadhyaya, Director, GWD

Uttarakhand (Online)**West Bengal**

I/83018/2023

57. Er. Arindam Ghosh, Director, State Water Investigation Directorate, WRI & DD

(By-Email)

No. T-81011/33/2022-GW Section-MoWR

भारत सरकार

Government of India

जल शक्ति मंत्रालय

Ministry of Jal Shakti

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

D/o WR, RD & GR

(भूजल अनुभाग / **Ground Water Section**)

Shram Shakti Bhawan, Rafi Marg
New Delhi, Dated: 17-08-2023

To,

The Chief Secretaries/Administrators of the States/UTs (as per the list attached).

Subject:- Creation of State Ground Water Authority (SGWA) - reg.

Sir/Madam,

I am directed to refer to D.O. letter No. T-63012/1/2020-GW dated 04.01.2021 and subsequent reminders vide D.O. letter of even no. dated 07.07.2022 and letter of even no. dated 06.02.2023 sent from this Ministry with the request to strengthen the institutional mechanism to ensure sustainable management and lawful regulation of ground water resources by initiating necessary steps to constitute a State Ground Water Authority in your State/UT (SGWA)(copies enclosed) .

2. This Department has notified "Guidelines to Control and Regulate Groundwater Extraction in India' vide gazette notification number S.O. 3289(E) dated 24.09.2020 and subsequent amendments dated 29.03.2023 to these guidelines which have pan-India applicability. As per the guidelines, Central Ground Water Authority (CGWA) is currently regulating extraction of groundwater in 19 States/UTs, including in your State/UT.

3. However, water is a State subject and it is, therefore, essential that every State has its own independent and well equipped State Ground Water Authority(SGWA) with adequate administrative and technical capabilities (wherever not constituted till date) for effective regulation of groundwater in its jurisdiction.

4. In view of the above, it is once again requested to bestow your personal attention on the matter to take this initiative forward. I shall be grateful if the details of current progress in establishing the SGWA in your state along with likely date of its constitution is communicated to this Ministry at an earliest possible.

Signed by Vinayak Bhat
Date: 17-08-2023 14:08:59
Reason: Approved

I/87203/2023

Encls.:- As above

Yours sincerely,

(Vinayak Bhat)
DirectorEmail: gwdesk-mowr@nic.in

Copy to:

- i. PPS to Secretary, DoWR, RD & GR
- ii. PPS to Special Secretary, DoWR, RD & GR
- iii. PPS to JS(A,IC& GW), DoWR, RD & GR

The List of the States/UTs where regulation is done by CGWA.

1	Arunachal Pradesh
2	Assam
3	Bihar
4	Chhattisgarh
5	Gujarat
6	Jharkhand
7	Madhya Pradesh
8	Maharashtra
9	Manipur
10	Meghalaya
11	Mizoram
12	Nagaland
13	Odisha
14	Rajasthan
15	Sikkim
16	Tripura

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17	Uttarakhand
18	Andaman and Nicobar Islands
19	Dadra and Nagar Haveli and Daman & Diu

I/87409/2023

(By-Email)

No. T-81011/33/2022-GW Section-MoWR

भारत सरकार

Government of India

जल शक्ति मंत्रालय

Ministry of Jal Shakti

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

D/o WR, RD & GR

(भूजल अनुभाग / **Ground Water Section**)

Shram Shakti Bhawan, Rafi Marg
New Delhi, Dated: 24-08-2023

To,

The Chief Secretaries/Administrators of the States/UTs (as per the list attached).

Subject:- Creation of State Ground Water Department (SGWD) – reg.

Sir/Madam,

I am directed to refer to this Department's D.O. letter No. T-63012/1/2020-GW dated 04.01.2021 with the request to strengthen the institutional mechanism to ensure sustainable development and management of ground water resources in your State/UT by initiating the necessary steps to constitute State Ground Water Department/Board.

2. Further, During a CoS meeting held on 02.11.2020 under the Chairmanship of Cabinet Secretary, the guidelines for the regulation and control of ground water extraction in India notified on 24.09.2020 were discussed. After detailed deliberations, the committee recommended following :-

4.(i). DoWR may continue to engage with States/UTs to have their own Boards and Regulations for ground water extraction in-place, within the overall ambit of the Gol guidelines.

3. Since water is a State subject, it is essential that every State constitutes its own independent, dedicated and well equipped State Ground Water Board/Department (wherever not constituted till date) for sustainable development & effective management of groundwater resources in its jurisdiction. Further, it is imperative that such Board/Department should be empowered by posting sufficient number of officials and delegating adequate financial/administrative power for their effective functioning.

4. In view of the above, it is requested to kindly take appropriate action in the

matter and apprise the current status/progress made in creation of a dedicated Ground water Board/Department to this Ministry at the earliest. Otherwise, practical/administrative constraints hindering the creation of such a dedicated Board/Department along with alternative arrangement recommended/put in place may please be conveyed.

Encls.:- As above

Yours sincerely,

Signed by Vinayak Bhat

Date: 24-08-2023 15:22:33

Reason: Approved

(Vinayak Bhat)

Director

Email: gwdesk-mowr@nic.in

Copy to:

- i. PPS to Secretary, DoWR, RD & GR
- ii. PPS to Special Secretary, DoWR, RD & GR
- iii. PPS to JS(A,IC& GW), DoWR, RD & GR

The List of the States/UTs not having SGWD

1	Andaman and Nicobar Islands
2	Arunachal Pradesh
3	Assam
4	Bihar
5	Chandigarh
6	Chhattisgarh
7	Dadra and Nagar Haveli and Daman & Diu
8	Goa
9	Jammu & Kashmir
10	Lakshadweep
11	Madhya Pradesh
12	Manipur

I/87409/2023

13	Meghalaya
14	Mizoram
15	Nagaland
16	NCT of Delhi
17	Sikkim
18	Tripura
19	Uttarakhand
20	Ladakh

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Annexure-2

Current status of Constitution of the State Level/UT ground water regulatory authorities

Sl. No	Name of State / UT	Current Status of constitution of State Ground Water Authority
1	Assam	<p>'Draft Guidelines for Control and Regulation of Ground Water in the State of Assam' have been presented in the 52nd Board Meeting of CGWA and approved by the Competent Authority, CGWA and communicated by email dt 11-07-2025.</p> <p>CGWA vide letter dated 30.03.2026 directed for initiating action for transfer of NOC applications from CGWA to Assam State GWA as per Standing Operating Procedure (SOP).</p>
2	Arunachal Pradesh	Ground work initiated for framing the Model Bill.
3	Bihar	Bihar Ground Water (Regulation & Control of Development and Management) Act 2006 exists. Authority has been constituted but not active. SOP and comparative statement of CGWA guidelines forwarded to frame their guidelines in accordance with CGWA guidelines.
4	Chhattisgarh	<p>Chhattisgarh guidelines have been presented in the 53rd Board meeting of CGWA held on 27-08-2025. Recommendations/modifications suggested by CGWA to be implemented / incorporated in CSGWA guidelines and may be presented again before the CGWA Board.</p> <p>CGWA vide letter dated 30.03.2026 requested to expedite the matter.</p>
5	Gujarat	The Draft Bill for constitution of State Ground Water Authority is in advance stage for approval.
6	Jharkhand	Jharkhand State Ground Water Development and Management (Control and Regulation) Act, 2019 exists. As per Act, Jharkhand State Ground Water Authority has to be constituted by the State of Jharkhand through notification.
7	Madhya Pradesh	Constitution of State Ground Water Authority is in process. CGWA forwarded SOP and Guidelines to Madhya Pradesh for framing their guidelines in line with CGWA and subsequent transfer of applications in accordance with SOP.
8	Maharashtra	<p>Maharashtra Water Resources Regulatory Authority (MWRRA) was constituted under Maharashtra Water Resources Regulatory Authority Act, 2005. Meetings with Chairperson MWRRA were held wherein issue regarding framing of guidelines in line with CGWA guidelines was discussed.</p> <p>Further CGWA vide letter dated 30.03.2026 requested MWRRA to expedite the matter.</p>
9	Manipur	Draft bill prepared and under process of consideration with Finance department, Govt of Manipur.
10	Meghalaya	The Bill for the formation of the Meghalaya State Ground Water Authority is currently under drafting.
11	Mizoram	<p>The Mizoram Ground Water (Control and Regulation) Act, 2023 was enacted by the Mizoram State Legislature on 23 August 2023.</p> <p>The Mizoram Ground Water (Control and Regulation) Rules, 2024 was passed in the Cabinet Meeting held on 2 July 2024.</p>
12	Nagaland	The Nagaland Ground Water (Regulation and control of development and Management) Act, 2020 exists. Directorate of Geology and Mining has been asked to

		present the comparative analysis of State guidelines and CGWA guidelines in the next board meeting of CGWA as and when same is scheduled, for review and acceptance by CGWA and to ensure the transfer of NOC application etc. as per SOP.
13	Odisha	The Orissa Ground Water (Regulation, Development and Management) Act, 2011 has been assented to by the President on 05.10.2011 and has been notified on 28.11.2019. The State Govt. has constituted a committee to address and develop comprehensive legislation on constitution of ground water and surface water authority in the State and framing of ground water rules vide OM dated 14.05.2025.
14	Rajasthan	The Rajasthan Ground Water (Conservation and Management) Authority Act has been enacted in the State of Rajasthan on dated 10.09.2025 and came in to force on 06.10.2025. Constitution of Rajasthan Ground Water (Conservation & Management) Authority, and framing of rules in consonance with the CGWA guidelines under process. CGWA expedited the matter vide letter dated 30.03.2026.
15	Sikkim	Water Resource Department, Govt. of Sikkim has formulated the "SIKKIM SPRINGS AND GROUNDWATER (REGULATION AND MANAGEMENT) BILL, 2025", which was forwarded to Law Department of Govt of Sikkim for vetting was returned back to Department with observations and corrections. The committee again finalized the Bill with additions, deletions and corrections and re- submitted to the Law Dept for vetting during the 1st week of August 2025. Few days back, it has been returned back to Dept. with observations and corrections.
16	Tripura	For the formation of SGWA, framing of rules are in process.
17	Uttarakhand	Rule have been formulated in Uttarakhand state however, vetting from CGWA is yet to be done. Regional director UR presented the SOP for handing over of authority to SGWA before secretary irrigation on Sept 2025
18	A & N Islands	In pursuance with the observation of the Law Department, modification done in draft Regulation namely "A&N Ground Water (Development and Control) Regulation, 2025 in prescribed format. Department concerned (APWD) has submitted the draft to Hon'ble Lt. Governor. After approval, the same will be sent to the Ministry of Home Affairs for promulgation by Hon'ble President.
19	DNH & DD	UT of DNH & DD does not have any dedicated Ground water Department. Will be expedited for constitution of Ground Water Department.